

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO. 617
TO BE ANSWERED ON 29/11/2024

REVISION OF PERMISSIBLE WORKS UNDER MGNREGA

617 SHRI G.C. CHANDRASHEKHAR:

Will the Minister of Rural Development be pleased to state:

- (a) the details of the last revision of permissible works under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGA);
- (b) whether stakeholders from States were involved in the revision process;
- (c) if so, the details thereof, and if not, the reasons for their exclusion;
- (d) the frequency of revising permissible works under MGNREGA;
- (e) whether Government is aware of increased demand for jobs under MGNREGS postpandemic and requests for including local area-specific jobs;
- (f) if so, whether Government plans to address these requests; and
- (g) if so, the details thereof, and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN)

(a) to (d): As per Section 29 of the Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA), Central Government may add new works to the permissible list of works under Schedule 1 of the Act. The revision of permissible works is a regular exercise under the Scheme. As and when any request for inclusion of any work in the list of permissible activities under Mahatma Gandhi NREGS are received from State Government or need for the same is felt by the Central Government, the matter is examined on merit and a decision is taken. At present there are 266 permissible works under Mahatma Gandhi NREGS. Vide letter dated 18.01.2023 construction of Liquid Waste Chamber was added in the list of permissible work.

(e) to (g): Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand driven wage employment scheme which provides for enhancement of livelihood security of the households in rural areas of the country by providing at-least 100 days of guaranteed wage employment in every financial year to every household whose adult members volunteer to do unskilled manual work. This is a fallback option when no better employment opportunity is available. While agreed to labor budget of States/Union territories are decided in the beginning of financial year, based on demand for work at ground level it is revised as per requirement.
